

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

23.02.2011

OA No. 24/2009

Mr. Nand Kishore, Counsel for applicant.
Mr. B.K.Pareek, Proxy counsel for
Mr. T.P. Sharma, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicants submits that in view of the stand taken by the respondents in the reply affidavit whereby it has been stated that the applicant is working as a Driver on temporary basis on work charge basis and getting the salary of Driver in the pay scale of Rs.3050-4590/-, which is three grades above than the regular post, he wants to withdraw this OA with liberty reserved to him to file the substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid terms.

The OA shall stands disposed of accordingly.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

AHQ